## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 371/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES:

Titanium Industries India Pvt. Ltd.

V/s.

Indo American Chambers of Commerce

SECTION OF THE COMPANIES ACT: 241(1) of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Amir Arsiwan Advocate for the Respondences

## **COMMON ORDER** C.P. No. 370/244(1)/NCLT/MB/MAH/2017 C.P. No. 371/241(1)/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Petitioner opened Arguments referring to the Waiver Application.
- 3. However, during the course of arguments it was noticed that there is certain reference of the Notice either in the Reply or Rejoinder which is not on record.
- 4. The Registry is directed to place the Reply and Rejoinder on record on or before the next date of hearing. Adjourned to **06.12.2017**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 27.11.2017.

M.K. Shrawat Member (Judicial)